

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT RANCHI

O.A. NO. 051/00026/2018

CORAM

HON'BLE SHRI JAYESH V. BHAIRAVIA, MEMBER (JUDICIAL)
HON'BLE SHRI DINESH SHARMA, MEMBER (ADMINISTRATIVE)

DATE OF ORDER 09.04.2019.

Krishna Kant Dubey aged about 17+ years, son of Prakash Pawan Dubey, Resident of Vill-Chakuliay, P.O.- Kashijharia, P.s.- Pindrajora, District- Bokaro, Jharkhand.

By Advocate : Shri M.A. Khan

Versus

1. The Managing Director cum Chairman, Steel Authority of Indian Limited, Bokaro Steel Plant, Bokar Steel City-827001.
2. The General Manager, Personnel, Steel Authority of India Limited, Bokar Steel Plant, Bokaro Steel City-827001.

By Advocate : Shri Prabhat Kumar

ORDER (ORAL)

Jayesh V. Bhairavia, Member (Judl.) :- In the instant OA, the applicant has pleaded that he is land looser as his land was acquired by the Bokaro Steel Authority of India for the public purposes under the policy. He further submitted that he is entitled for training as Apprentice. In this regard, applicant has submitted his representation/application before the competent authority however, the same has been rejected by the respondent authority, hence this O.A.

2. Today, l/c for applicant seeks permission to withdraw this O.A as he has received some instruction from his client that he would like to prefer appeal before the competent authority.

3. Permission is granted. Accordingly, O.A is dismissed as withdrawn.

(Dinesh Sharma)
Member (Admn.)
mks

(Jayesh V. Bhairavia)
Member (Judl.)